

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
E.A. NO.22 OF 2023  
IN  
In O.A 622 OF 2019**

**IN THE MATTER OF:**

JAGDEV

...Applicant

Versus

LIEUTENANT GOVERNOR  
OF DELHI & OTHERS

...Respondents

**COMPILATION OF ORDERS PASSED BY THE HON'BLE  
SUPREME COURT IN SLP (C) NO. 25299 OF 2025, BEING  
FILED ON BEHALF OF RESPONDENT NO. 4,  
DELHI DEVELOPMENT AUTHORITY**

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**RESPONDENT No.4 /DDA**



THROUGH

**DEEKSHA L. KAKAR**  
***COUNSEL FOR DDA***

B-6/58, LGF, SAFDARJUNG ENCLAVE  
NEW DELHI – 110029.

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Enrol.No.D/1154/2008

Place: New Delhi

Dated: 06.11.2025

ITEM NO.20

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42629/2025  
[Arising out of impugned final judgment and order dated 30-05-2025  
in WP(C) No. 3656/2024 passed by the High Court of Delhi at New  
Delhi]

DHARAMVEER BAGRI &amp; ORS.

Petitioner(s)

VERSUS

DELHI DEVELOPMENT AUTHORITY &amp; ORS.

Respondent(s)

IA No. 190912/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 190909/2025 - EXEMPTION FROM FILING O.T.

IA No. 190907/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 190911/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 29-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Hari Shankar Jain, Adv.  
Mr. Vishnu Shankar Jain, AOR  
Ms. Mani Munjal, Adv.  
Mr. Parth Yadav, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Permission to file Special Leave Petition is granted.

Applications for exemption from filing c/c of the  
impugned judgment, permission to file additional  
documents/facts/annexures and exemption from filing O.T. are  
allowed.

Issue notice.

Learned counsel for the petitioner is permitted to serve  
the standing counsel.

In the meantime, status quo, existing as on today shall

be maintained by the parties insofar as the possession is concerned.

We make it clear that we are primarily concerned with the accommodation of the petitioners in pursuant to the proposed eviction, particularly, when they have been conferred with Indian Citizenship.

List the matter on 26.09.2025.

(SWETA BALODI)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25299/2025

[Arising out of impugned final judgment and order dated 30-05-2025 in WP(C) No. 3656/2024 passed by the High Court of Delhi at New Delhi]

DHARAMVEER BAGRI &amp; ORS.

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VERSUS

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IA No. 190907/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 190911/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 26-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Hari Shankar Jain, Adv.  
Mr. Vishnu Shankar Jain, AOR  
Ms. Mani Munjal, Adv.  
Mr. Parth Yadav, Adv.  
Mr. Shaurya Krishna, Adv.  
Ms. Khushboo Tomar, Adv.

For Respondent(s) Ms. Deeksha Ladi Kakar, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the petitioners is permitted to serve papers on the office of learned Solicitor General of India or on the Additional Solicitor General of India.

List the matter on 21.11.2025.

(ASHA SUNDRIYAL)  
DEPUTY REGISTRAR(CHETNA BALOONI)  
COURT MASTER (NSH)